CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

28.01.2013

CP 50/2012 (OA No. 457/2010) with MA 270/2012

Ms. Kavita Bhati, Counsel for applicant.

Mr. Mukesh Agarwal, Counsel for respondents.

By way of order dated 14.10.2010 passed in OA No. 457/2010, this Tribunal had directed the respondents to consider the representation of the applicant in accordance with law and pass appropriate order within a period of three months from the date of receipt of a copy of the representation from the applicant.

Pursuant to this order dated 14.10.2010, the respondents have passed the order dated 24.12.2012 and decided the representation of the applicant. The order dated 24.12.2012 is taken on record.

In view of the order dated 24.12.2012, the present Contempt Petition has become infructuous and the same stands dismissed. Notices issued earlier to the respondents are discharged.

In view of the order passed in the Contempt Petition, the MA No. 270/2012 for condonation of delay also stands disposed of accordingly.

Anil Kumar)

Member (A)

(Justice K.S.Rathore) Member (J)

16. 8 nadlus

ahq